

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 11th January 2010 is published together with Statement of Objects and Reasons for general information:—

L.A. BILL No. 11 OF 2010

A Bill further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Amendment) Act, 2010.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of Section 4.

2. In sub-section (2) of section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003,—

(1) in clause (a), for the expression “2008-2009”, the expression “2010-2011” shall be substituted;

(2) in clause (b), for the expression “31st March 2008”, the expression “31st March 2011” shall be substituted.

Tamil Nadu
Act 16 of
2003.

STATEMENT OF OBJECTS AND REASONS.

Due to the global economic recession and consequent fall in revenues coupled with the implementation of the recommendations of the Sixth Pay Commission, the State Government may enter into a revenue deficit situation in 2009-2010 and the fiscal deficit is also likely to exceed by 3% of the Gross State Domestic Product. The Government, therefore, decided to amend the Tamil Nadu Fiscal Responsibility Act, 2003 (Tamil Nadu Act 16 of 2003) to postpone the target date, for achieving the goals regarding to eliminate the revenue deficit and fiscal deficit fixed by the aforesaid Act, to 31st March 2011. The Government of India has also permitted this.

2. The Bill seeks to achieve the above object.

K. ANBAZHAGAN,
Minister for Finance.

M. SELVARAJ,
Secretary.